

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 309**

IA-2677/2022

**IN**

**IB-265(ND)/2022**

**IN THE MATTER OF:**

Intec Capital Ltd.

.... Petitioner/Applicant

Vs.

Hardeep Singh

.... Respondent

**Order u/S. 95 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 18.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Manish Kumar, Adv., Mr. Dhruv Parwal, Adv.

For the Respondent : Mr. Rakash Kumar Bajaj, Adv.

**ORDER**

**IA-2677/2022**

Ld. Proxy Counsel appearing on behalf of Resolution Professional seeks an adjournment.

The report submitted by Resolution Professional as well as objections file by the Personal Guarantor are on record.

Matter adjourned **to 02.05.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay